CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 229/MP/2026 along with IA No.75/2026

Subject : Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking extension of time for the start date of connectivity and associated milestones on account of delays beyond the control of the Petitioner.

Petitioner : Solarcraft Power India 4 Private Limited (SPI4PL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **16.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashwin Ramanathan, Advocate, SPI4PL
Shri Sai Varshith Nukavarapu, Advocate, SPI4PL
Ms. Poorva Saigal, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought three weeks' time to file a rejoinder to the Respondent/CTUIL's reply. Acceding to the request, the Commission granted the Petitioner three weeks to file its rejoinder.

2. The Commission also directed the Petitioner to furnish the following information, on an affidavit along with its rejoinder:

(a) Submit the information asked vide the RoP for hearing dated 06.08.2026.

(b) Implead Project Nine as a party to the present Petition.

(c) Present status of the Petitioner's project as per the table below:

Particular as on date……	**Solar Power Project – 200 MW**				
	Required/ applied	**Installed/ acquired/ completed**	**Status of balance**		**Remarks/ expected date of completion**
			at site	**Schedule of supply**	
Solar Inverters (nos)					
Solar modules (nos)					
Land (for total project)					

CEA approval for energisation					
Status of charging/ trial run					
Particulars related to Dedicated Transmission System:					
	Required	**Completed**	**Status of balance**	**CEA approval for energisation**	**Status of charging/ trial run**
Pooling Stations					
DTL towers					
DTL stringing					

(d) For what period is the Petitioner seeking an extension in the start date of connectivity and under which regulation?

3. Impleaded party i.e. Project Nine is directed to file its reply within two weeks with an advance copy to the Petitioner, who may file its rejoinder within two weeks, thereafter.

4. The Petition will be listed for hearing on **17.12.2026.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)